

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 801

ANSWERED ON FRIDAY THE 14TH DECEMBER, 2018/

AGRAHAYANA 23, 1940 (SAKA)

CSR

QUESTION

801. SHRI RAM KUMAR SHARMA:

SHRI RAVINDRA KUMAR PANDEY:

SHRI NISHIKANT DUBEY:

SHRI RAJESH PANDEY:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether the companies spend two per cent of their annual profit on activities under the Corporate Social Responsibility (CSR) Act in the country and if so, the details thereof;**
- (b) the total amount incurred/spent by these companies including Public Sector Units under the said Act during the last three year and the current year, State/year-wise;**
- (c) whether these companies also made their contribution in the schemes being implemented by the Government during these previous years and if so, the expenditure incurred to them, scheme-wise;**
- (d) the details of CSR funds spent especially in the sectors like education, health during the said period: and**
- (e) the number of corporates which failed to spend any amount on CSR and spent less than 20 per cent of CSR in these years respectively and the action taken by the Government on these corporates?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS**

(SHRI P. P. CHAUDHARY)

विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री पी० पी० चौधरी)

(a)& (b): Section 135 of the Companies Act, 2013 ('the Act') mandates every company above the specified thresholds of turnover, or net worth, or net profit to spend at least two per cent of the average net profits earned during the three immediately preceding financial years on Corporate Social Responsibility (CSR) activities specified in Schedule VII of the Act. As per the data obtained from the filings made by the companies upto 30.06.2018

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in the MCA 21 registry for the financial years 2014-15, 2015-16 and 2016-17, the expenditure made by the companies on CSR is given in the Table below:

CSR spend for the three Financial Years

Year of Filing	2014-15		2015-16		2016-17	
	No. of Companies	Total Amount Spent (in Rs. Cr.)	No. of Companies	Total Amount Spent (in Rs. Cr.)	No. of Companies	Total Amount Spent (in Rs. Cr.)
PSUs	380	2816	438	4175	372	3242
Private Companies	16405	7249	21060	10190	19561	10222
Total	16785	10065	21498	14365	19933	13464

The State/UT-wise details of CSR expenditure for the year 2014-15, 2015-16 and 2016-17 by the companies are Annexed.

(c): Yes, CSR funds of companies can be contributed to any Government scheme provided the scheme permits participation by corporates. The Ministry does not maintain CSR spend data related to Government Schemes. The project-wise details of all companies are available on National CSR Data Portal of this Ministry (www.csr.gov.in) which displays information based on disclosures made by the companies at MCA21 Registry.

(d) : As per the data obtained from the filings made by companies upto 30.06.2018 in MCA21 registry for the financial years 2014-15, 2015-16 and 2016-17, the details of amount spent on Education and Healthcare by the companies are as below:

CSR Expenditure (in Rs. crores)				
Sl. No.	Development Sectors	2014-15	2015-16	2016-17
1	Education	2630.85	4156.31	4277.03
2	Healthcare	1847.74	2538.51	2284.89

(e): The details of companies which failed to spend any amount on CSR and spent less than 20 per cent of CSR in three years are as follows:

CSR Spent	No. of Companies which reported CSR expenditure		
	2014-15	2015-16	2016-17
More than zero but less than 20 %	530	969	659
Zero Spent	9018	10563	9468

(Source: National CSR Data Portal)

Whenever, violation of CSR provision is noticed, the Registrar of Companies initiates action against such non-compliant companies after due examination of records. For the year 2014-15, prosecution against 284 companies were sanctioned, out of which 33 companies have filed application for compounding. Ministry has established Centralized Scrutiny and Prosecution Mechanism in April, 2018 for the financial year 2015-16 onwards on pilot basis for enforcement of CSR provisions. Based on scrutiny, preliminary notices have been issued to 5,382 companies for financial year 2015-16.

ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 801.

STATE/UT-WISE CSR EXPENDITURE (IN RS. CRORES)				
S. No	State/UT(s)	2014-15	2015-16	2016-17
1	Andaman And Nicobar	0.29	0.55	0.83
2	Andhra Pradesh	414.28	1,241.98	729.95
3	Arunachal Pradesh	11.05	1.48	23.61
4	Assam	134.78	167.47	268.88
5	Bihar	36.69	108.67	94.40
6	Chandigarh	1.77	5.13	23.80
7	Chhattisgarh	161.30	237.95	77.88
8	Dadra And Nagar Haveli	4.41	12.03	5.13
9	Daman And Diu	20.05	2.13	2.63
10	Delhi	237.44	479.14	478.61
11	Goa	27.11	30.53	34.96
12	Gujarat	313.45	559.15	779.86
13	Haryana	187.41	367.34	346.55
14	Himachal Pradesh	10.95	52.36	16.41
15	Jammu And Kashmir	43.71	103.03	41.04
16	Jharkhand	79.56	118.17	94.62
17	Karnataka	403.47	778.89	843.48
18	Kerala	68.23	143.88	117.51
19	Lakshadweep	-	0.30	-
20	Madhya Pradesh	141.88	183.27	282.04
21	Maharashtra	1,445.92	2,013.02	2,222.20
22	Manipur	2.44	6.28	11.72
23	Meghalaya	3.53	5.63	7.55
24	Mizoram	1.03	1.07	0.08
25	Nagaland	1.11	0.96	0.92
26	Odisha	252.18	618.91	311.95
27	Puducherry	2.02	6.35	7.48
28	Punjab	55.61	69.05	67.18
29	Rajasthan	299.76	493.96	318.89
30	Sikkim	1.19	1.89	4.87
31	Tamil Nadu	539.64	615.71	470.51
32	Telangana	101.96	254.02	221.27
33	Tripura	1.33	1.47	1.25
34	Uttar Pradesh	148.90	417.13	312.72
35	Uttarakhand	74.79	72.42	94.65
36	West Bengal	194.86	411.71	274.71
37	NEC/ Not Mentioned*	26.94	-	6.72
38	PAN India*	4,614.89	4,783.26	4,867.45
	Grand Total	10,065.93	14,366.29	13,464.30

* Companies either did not specify the names of States or indicated more than one State where projects were undertaken.
